- III. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under Section 296 of the Incom ax Act, 1961, along with Explanatory Memoranda:—
 - S.O. 2724 (E), dated the $\,^{\rm t}$ December, 2011, publishing the Income-Tax ($\,^{\rm th}$ Amendment) Rules, 2011.
 - S.O. 5 (E), dated the 2^{d} January, 2012, publishing the Income-Tax (First Amendment) Rules, 2011.
 - S.O. 16 (E), dated the 4^h January, 2012, publishing the Centralised Processing of Returns Scheme, 2011.
 - S.O. 17 (E), dated the 4th January, 2012, giving effect to the Centralised Processing of Returns Scheme, 2011. [Placed in Library See No. L.T 6479/15/12]
 - I. Notification of Ministry of Health and FamilWelfare.
 - II. Report and Accounts (2010-11) of various research councils and related papers.
 - III. Report and Accounts (2010-11) of RAV, New Delhi and related papers.

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI S. GANDHISELVAN): Sir, I lay on the Table—

I. A copy (in English and Hindi) of the Ministry of Health and FamilyWelfare (Department of AYUSH) Notification No. GS.R. 151 (E), dated the 15th March, 2012, publishing the Indian Medicine Central Council (Election)Amendment Rules, 2012, under Section 25 of the Indian Medicine Central Council (Council Council Coun

[Placed in Library See No. L.T 6501/15/12]

- II. A Copy each (in English and Hindi) of the following papers:-
 - (i) (a) Annual Report of the Central Council for Research in Ayurveda and Siddha, New Delhi, for the year 2010-11.
 - (b) Annual Accounts of the Central Council for Research in Ayurveda and Siddha, New Delhi, for the year 2010-1, and the Audit Report thereon.
 - (c) Review by Government on the working of the above Council.
 - (d) Statements giving reasons for the delay in laying the papers mentioned at (i) (a) and (b) above.

[Placed in Library. See No. L.T 6499/15/12]

Papers Laid [24 APRIL,2012] on the Table 225

- (ii) (a) Annual Report and Accounts of the Central Council for Research in Unani Medicine, New Delhi, for the year 2010-11, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Council.
 - (c) Statement giving reasons for the delay in laying the papers mentioned at (ii) (a) above.

[Placed in Library. See No. L.T 6500/15/12]

- (iii) (a) Annual Report and Accounts of the Central Council for Research in Homeopathy (CCRH), New Delhi, for the year 2010-11, together with theAuditor's Report on theAccounts.
 - (b) Review by Government on the working of the above Council.
 - (c) Statement giving reasons for delay in laying the paper mentioned at (iii) (a) above. [Placed in Library See No. L.T 6605/15/12]
- III. (a) Twentieth Annual Report and Accounts of the Rashtriya Ayurveda Vidyapeeth (RAV), New Delhi, for the year 2010-1, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above/idyapeeth.
 - (c) Statement giving reasons for delay in laying the papers mentioned at (iv) (a) above. [Placed in Library See No. L.T 6604/15/12]
- I. Report and Accounts (2012-13) of RGIPT, Rae Bareli.
- II. MOU (2012-2013) between Govt. of India and various companies

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GASAND THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI R.P.N. SINGH): Sir, I lay on the Table—

- I. (1) A copy each (in English and Hindi) of the following papers, under subclause (4) of Clause 26 of the Rajiv Gandhi Institute of Petroleum Technology Act, 2007:-
 - (a) Annual Report and Accounts of the Rajiv Gandhi Institute of Petroleum Technology (RGIPT), Rae Bareli, for the year 2010-11, together with the Auditor's Report on the Accounts.
 - (b) Review by the Government on the working of the above institute.